

TABLE XX
ORDINANCE PROMULGATED BY THE GOVERNOR

1952

1. The Requisitioned Land (Continuance of Powers) (Madras Amendment) Ordinance, 1952 (Madras Ordinance No. I of 1952).
2. The Madras Requisitioned Land (continuance of Powers) Ordinance, 1952 (Madras Ordinance NO. II of 1952).
3. The Madras Sales of Motor Spirit Taxation (Amendment) Ordinance, 1952 (Madras Ordinance III of 1952).
4. The Tanjore Tenants and Panniyal Protection Ordinance, 1952 (Madras Ordinance No. IV of 1952).
5. The Tanjore Tenants and Pannaiyal Protection (Amendment) Ordinance, 1952 (Madras Ordinance No. V of 1952).
6. The Tanjore Tenants and Panniyal Protection (No.2) Ordinance, 1952 (Madras Ordinance No. VI of 1952).

1953

1. The Requisitioning of Buildings (Andhra Area) Ordinance, 1953 (Madras Ordinance No. I of 1953).
2. The Madras State Co-operative (Reconstitution and Formation) Ordinance, 1953 (Madras Ordinance No. II of 1953).
3. The Madras General Sales Tax (Amendment) Ordinance, 1953 (Madras Ordinance No III of 1953).
4. The Madras Preservation of Private Forests (Amendment) Ordinance, 1953 (Madras Ordinance No IV of 1953).
5. The Madras Indebted Agriculturists (Temporary Relief) Ordinance, 1953 (Madras Ordinance No. V of 1953).

1954

6. The Madras Tenants and Ryots Protection (Amendment) Ordinance, 1954 (Madras Ordinance No I of 1954).
7. The Madras Preservation of Private Forests (Amendment) Ordinance, 1954 (Madras Ordinance No II of 1954).

1955

1. The Madras General Sales Tax (Amendment) Ordinance, 1955 (Madras Ordinance No I of 1955).
2. The Madras City Tenants Protection (Amendment) Ordinance, 1955 (Madras Ordinance No II of 1955).

1956

Nil

1957

(Up to 31st March 1957)

1. The Madras General Sales Tax, Sales of Motor Spirit Taxation and Entertainment Tax (Amendment) Ordinance, 1957 (Madras Ordinance, 1957 (Madras Ordinance No. I of 1957).